

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 126/MP/2016
With I.A. No. 29/2016**

Subject : Petition under Section 79 of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 executed between the petitioner and the respondents.

Date of hearing : 9.8.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K.Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Parties present : Ms. Sikha Ohri, Advocate for the petitioner
Shri Nimesh Kumar Jha, Advocate for the petitioner
Shri P. Singh, Advocate for the petitioner
Shri Jasmeet Wadehra, BALCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri G. Umopathy, Advocate

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for seeking compensation for the 'Change in Law' events during the operating period.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent on admissibility of the petition.

3. The Commission directed the petitioner to serve copy of the petition on the respondent by 19.8.2016, if not already served. The respondent was directed to file its reply by 19.9.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or

before 30.9.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.

4. The petition shall be listed for hearing on 18.10.2016 for maintainability of the same before the Commission.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**